

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 03/81 HELD ON 20.04.2010.

The Meeting No. 03/81 of Norms Committee-II was held on 20.04.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
		-
1.	Sh. B.D. Ghosh, AIA	MOS
2.	Sh. S.K. Jain, DO	DHI
3.	Sh. Gajraj Singh	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. Rajinder Pal Singh, DDG	DGFT
6.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.: 7/3/81-ALC2/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Approved
	HQ File :01/81/050/00008/AM11/	RLA File :04/24/040/00316/AM10/	Lic.No/Date:0410112740 29.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			
	1. Taking Cue from SION C-1210, quantities of import items at SI No. 1, 2 & 3 may be allowed as applied for i.e. 974.65 Kgs , 30.3 Kgs & 5.05 Kgs respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

2	Case No.:1/3/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00002/AM11/	RLA File :07/24/040/00497/AM10/	Lic.No/Date:0710070749 01.04.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

3	Case No.:2/3/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00003/AM11/	RLA File :07/24/040/00490/AM10/	Lic.No/Date:0710070750 01.04.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

4	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

5	Case No.:4/3/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00005/AM11/	RLA File :07/24/040/00493/AM10/	Lic.No/Date:0710070805 07.04.2010	Defer Date: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the			

Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.

6	Case No.:5/3/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00006/AM11/	RLA File :34/24/040/00247/AM10/	Lic.No/Date:3410026785 07.04.2010	Defer Date: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

7	Case No.:6/3/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00007/AM11/	RLA File :09/24/040/00141/AM10/	Lic.No/Date:0910041604 09.04.2010	Defer Date: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

8	Case No.:8/3/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:3/81-ALC2/2010 20.04.2010	Status: Deferred
	HQ File :01/81/050/00009/AM11/	RLA File :07/24/040/00006/AM11/	Lic.No/Date:0710070878 12.04.2010	Defer Date: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.06.2010.			

PART – AR

Case No. AR-1	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.03/81	F.No.01/81/50/1013/AM07/DES-II
Dated : 20-04-2010	Advance License No.0310422813 dt.12-03-2007
	RLA F.No.03/95/40/1408/AM07

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting, NC decided to amend the norms, based on export quantity weight and the norms already given in case of licence No. 0310418986 dated 09.02.2007 as per following modification:-

1. The description of export item may be amended as Copper Alloy Ingot(Bronze ingots).
2. The quantity of import item No. 1 may be amended as 8837.50 Kg.
3. The quantity of import item No. 2 may be amended as 408 Kg.
4. The quantity of import item No. 3 may be amended as 841.5 Kg.
5. The quantity of import item No. 4 may be amended as 102 Kg.

R/A may take suitable consequential action accordingly.

Case No. AR-2	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.03/81	F.No.01/81/50/872/AM07/DES-II
Dated : 20-04-2010	Advance License No. 0310418755 dt.07-02-2007
	RLA F. No. 03/95/40/1136/AM07

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting, NC decided to amend the norms, based on export quantity weight and the norms already given in case of licence No. 0310418986 dated 09.02.2007 as per following modification:-

1. The description of export item may be amended as Copper Based Alloy Ingots.
2. The quantity of import item No. 1 may be amended as 21210 Kg.
3. The quantity of import item No. 2 may be amended as 1275Kg.
4. The quantity of import item No. 3 may be amended as 1275 Kg.
5. The quantity of import item No. 4 may be amended as 1275 Kg.

6. The quantity of import item No. 5 may be amended as 255 Kg.

R/A may take suitable consequential action accordingly.

Case No. AR-3	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.03/81	F.No.01/81/50/ 0002/AM10/DES-II
Dated : 20-04-2010	Advance License No.0310514002 dt.01-04-2009
	RLA F. No. 03/95/40/958/AM09

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting and after taking cue from SION S.No. C-1575, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for by the firm.

R/A may take suitable consequential action accordingly.

Case No. AR-4	M/S Sunland Metal Recycling Industries, Mumbai
Meeting No.03/81	F.No.01/81/50/0720/AM09/DES-II
Dated : 20-04-2010	Advance License No.0310505652 dt.05-02-2009
	RLA F. No. 03/95/40/59/AM09

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as under:-

1. The word “Cathode” may be included in the description of item of import No. 6.

R/A may take suitable consequential action accordingly.

Case No. AR-5	M/S Vijai Electricals Ltd. Hyderabad
Meeting No.03/81	F.No.01/81/50/0794/AM09/DES-II
Dated : 20-04-2010	Advance License No.0910037493 dt.25-03-2009
	RLA F. No. 03/95/40/59/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

PART – C – FRESH

Case No. C- 04	M/s. Steel Authority of India
Meeting No. 03/81	F.No.01/94/180/1033/AM10/DES-II
Dated 20 -04 -2010	

Decision : The case regarding regularization of import of cooking coal under DFRC Nos. 02100337777, 0210037779 and 02100037775 dated 12.08.2002 as per SION C-512 was considered by the Norms Committee - II in its M.No. 03/81 held on 20.04.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 08.06.2010.

SUPPLEMENTARY INDEX

Case No.C-21	M/s. Amulya Export Ltd.
Meeting No.52/81	F.No.01/81/162/00465/AM10/DES-II
Dated 30-03-2010	Advance License No 0410097812 dt.07-08-2008

Decision : The case regarding clarification of export under SION S.No. C-473 was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Recommendation of MOS was debated and it was decided to clarify that export item HOT Dipped Galvanised Corrugated/Plain Sheets/Coils of thickness 0.4 mm and below can be classified as Cold Rolled Galvanised (Plain/ Corrugated) Non-Alloy Steel Sheets/Coils of same thickness corresponding to SION C-473 as per written comments of MOS vide their U.O. No. 2(5)/2006-TW dated 20.04.2010(copy enclosed)

R/A may take suitable consequential action accordingly.

Case No.B -6	M/s. Soni Ispat Ltd.Indore
Meeting No.50/81	F.No.01/81/162/481/AM10/DES-II
Dated 16.03.2010	Advance/DFIA Licence No 1110014170 dt.10.10.2006 and Advance /DFIA Licence No. 1110013800 dt.01.08.2006
	RLA F.No. 11/21/040/076/AM07 & 11/22/040/053/AM07

Decision : The case regarding ratification of norms in respect of above advance/DFIA authorizations was considered by the Norms Committee - II in its M.No. 50/81 scheduled to be held on 16.03.2010. The case file was handed over to the representative of MOS for examination and comments. The case stands deferred and to be relisted on 27.04.2010.
